

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
RAJYA SABHA
UNSTARRED QUESTION NO-1476
ANSWERED ON- 20/12/2022

WILFUL DEFAULTERS

1476. SHRI RANDEEP SINGH SURJEWALA

Will the Minister of FINANCE be pleased to state:-

- (a) the total number of wilful defaulters reported by public and private sector banks since 1st May, 2017 till date;
- (b) the total amount of debt owed by wilful defaulters to public and private sector banks currently, the details thereof, bank-wise;
- (c) the list/names of wilful defaulters since 1st May, 2017 till date;
- (d) the list of wilful defaulters prosecuted since 1st May, 2017 till date; and
- (e) whether it is a fact that RBI has written off loans of top wilful defaulters including firms belonging to Fugitive Economic Offenders, if so, the details and amount of loans written off?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KARAD)

(a) to (e): Reserve Bank of India (RBI) has informed that total number of wilful defaulters having outstanding loan of ₹ 25 lakhs and above in public sector banks was 8,045 as on 30.6.2017 and 12,439 as on 30.6.2022 whereas, in private sector bank it was 1,616 as on 30.6.2017 and 2,447 as on 30.6.2022.

Bank-wise outstanding amounts owed by wilful defaulters as on 30.6.2022 are at Annexure I.

RBI has informed that as on 30.6.2017, there were 8,744 suit-filed wilful defaulters and 917 non-suit-filed wilful defaulters in public and private sector banks, and as on 30.6.2022, the same stands at 14,485 and 401 respectively. Further, the list of suit-filed wilful defaulters of ₹ 25 lakhs and above is available in the public domain on the websites of the Credit Information Companies (CICs) and that of non-suit filed wilful defaulters is confidential in nature and are not in public domain.

The Directorate of Enforcement (ED) has informed that 515 fraud cases, including cases related to wilful defaulters have been recorded since 1st May, 2017 under the provisions of Prevention of Money Laundering Act (PMLA), 2002. As on 15.12.2022, in these cases, assets worth ₹ 44,992 crore (approx.) have been attached and 39 Prosecution Complaints (PCs) have been filed by the Directorate.

Further, as on 15.12.2022, assets worth ₹ 19,312.20 crore of wilful defaulters like Vijay Mallya, Nirav Modi and Mehul Choksi have been attached since May 2017 by the ED under PMLA, 2002, out of which, assets worth ₹ 15,113 crore have been restituted to the public sector banks.

Banks themselves write-off NPAs as part of their regular exercise to clean up their balance-sheet, avail tax benefit and optimise capital, in accordance with RBI guidelines and policy approved by their Boards.

Annexure I

Rajya Sabha Unstarred question no. 1476, regarding Wilful Defaulters
Details of outstanding amount owed by wilful defaulters as on 30.6.2022

(Amount in crore ₹)

Banks	Outstanding
Axis Bank Ltd	2,072.11
Bandhan Bank Limited	11.1
Bank of Baroda	25,178.91
Bank of India	15,911.67
Bank of Maharashtra	6,771.87
Canara Bank	14,467.15
Catholic Syrian Bank	261.19
Central Bank of India	14,724.30
City Union Bank Ltd	54.12
DCB Bank Ltd	50.26
Dhanlaxmi Bank Limited	754.32
HDFC Bank Limited	525.35
ICICI Bank Limited	1,353.52
IDBI Bank Limited	22,720.61
Indian Bank	11,316.84
Indian Overseas Bank	12,758.29
Indusind Bank Ltd	955.59
Karnataka Bank Ltd	1,078.91
Karur Vysya Bank Ltd	802.43
Kotak Mahindra Bank	16,059.17
Nainital Bank Ltd	14.02
Punjab and Sind Bank	1,213.15
Punjab National Bank	38,110.69
State Bank of India	75,849.63
Tamilnad Mercantile Bank Limited	619.23
The Federal Bank Ltd	1,353.33
The Jammu And Kashmir Bank Limited	1.17
The Lakshmi Vilas Bank Limited	233.36
The Ratnakar Bank Ltd	55.49
The South Indian Bank Limited	883.13
UCO Bank	9,606.94
Union Bank of India	31,923.71
Yes Bank	3,396.30

Source: Reserve Bank of India
